

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 97 OF 2022 (SZ)

IN THE MATTER OF:

Dr.M.S.Tejaswari,
Telangana.

....

Applicant(s)

Versus

Union of India & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)

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Place: Hyderabad

Date: 15-02-2025.

T. Tejaswari

COUNSEL FOR RESPONDENT No.3

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB),
(RESPONDENT NO.3) DATED 14.02.2025 IN OA No. 97 OF 2022 (SZ) FILED
BY DR.M.S.TEJASHWARI, TRIMULGHERRY, SECUNDERABAD**

It is to submit that Dr.M.S.Tejashwari, D/o.Late Sri M. Sathyanarayana Reddy, R/o.H.No.3-16-668/A, Trimulgherry 'X' Roads, Secunderabad has filed an O.A.No.97 of 2022 in the Hon'ble NGT, Chennai on damage to the boundary wall of the petitioner land, laying of the drainage pipeline from the dwellings located in the Northern side of the petitioner's land and sewage entering into petitioner's land and open well thereby causing water pollution.

The Respondent Board has submitted status report dated 29.04.2024 before the Hon'ble NGT. The Hon'ble NGT has taken on record the report filed by the Board during the hearing on 30.04.2024 and directed that the Telangana SPCB to complete the clearing of the sewage within the premises of the applicant at the earliest, after which, to assess the cost of remediation of the land, as the sewage has been collected in the Applicant's premises since long time.

In this regard, the Respondent Board has submitted status report dated 20.08.2024. It is to submit that the Board Officials again inspected the area on 21.09.2024 and 25.11.2024. The following status is submitted: -

1. The entering of sewage into the Applicant's land has been stopped.
2. The laying of the pipeline for diversion of the sewage entering into the applicants land is completed and connected to the collection sump provided at the North-East corner. The diversion pipeline consists of 233meters of 150mm dia; 472meters of 200 mm dia; 85 meters of 300 mm dia and 287 meters of 450mm dia is laid. The sewage collection sump of 20 KL capacity is provided with 2 x 4 HP motors for pumping the sewage into the diversion pipeline.
3. The civil works relating to laying of ring sewer of 450mm RCC pipe along the peripheral boundary of the lake for diversion of sewage has been completed.
4. The Secunderabad Cantonment Board has informed that vide letter dated 23.05.2024 they have deposited an amount of Rs. 1.0 Crore to HMWS&SB towards the 3rd instalment for execution of the works. Hence, the total amount of Rs. 2.9 Crores has been deposited to HMWS&SB for the completion of the Phase-I works.
5. With regards to the Phase-II works of proposal to construct the STP of 1 MLD in 0.3 acres land in Survey. No. 118 near the lake, it is to submit that the land acquisition by the Secunderabad Cantonment Board is under progress. The SCB informed that

once the land acquisition is completed, the HMWS&SB can proceed for establishment of the STP. In the meanwhile, the diverted sewage is pumped into the ring sewer and from there to the Patigadda STP for treatment.

6. It is further to submit that the Board has requested National Environmental Engineering Research Institute (NEERI), Zonal Office, Hyderabad for taking up the Assessment of the cost of remediation of the land due to collection of sewage in the Applicant's premises. It is to submit the Team NEERI from Nagpur and Hyderabad have visited the Applicant's land premises, open well and surroundings along with the TGPCB officials, the Applicant and SCB officials on 06.01.2025. The NEERI has prepared a project proposal to evaluate the impact of contamination on soil quality, open well and nearby water resources as well as to assess the extent of land damage and water contamination for estimating the associated environmental and economic costs. The NEERI vide mail dated 11.02.2025 has communicated the proposal to TGPCB with a project cost of Rs. 19.2 lakhs plus GST and the time for project duration as 5 months time. Copy of the NEERI proposal report is submitted as **Annexure – I**.
7. The Board has removed the sewage contaminated water from the open well located in the Applicant's land, by employing electric motor pumps and pumped out into the ring sewer to divert the sewage from Thirumulgherry lake as per Phase-I action plan of SCB which in turn diverted to the STP at Patigadda. The Board officials collected sample of the well water on 25.11.2024 and the analysis results are as submitted below:

Parameters	Method No.	Unit	Results
pH at 25°C	4500-H+B	-	7.46
Electrical conductivity at 25°C	2510-B	µS/cm	
Chemical Oxygen Demand	5220 B	mg/L	64
BOD ₃ at 27°C	IS 3025, 1993	mg/L	11
Total Suspended Solids	2540-D	mg/L	64
Total Dissolved Solids	2540 C	mg/L	982
Total coliform	9221 – B, C	MPN/100ml	350
Fecal coliform	9221 – B, C	MPN/100ml	1.8

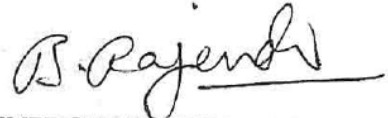
Copy of analysis report of the well water is enclosed as **Annexure – II**

8. The Board officials have inspected the Applicant's land and surroundings on 06.01.2025 and observed that there is no joining of sewage into the Applicant's open well. The construction of I & D structure to divert the sewage entering into Thirumulgherry lake has been completed. Now, the sewage has been diverted through the ring sewer into the drain bypassing the lake and flows to Patigadda STP. The land acquisition for the construction of proposed 1 MLD STP at Thirumulgherry Lake is under process by Secunderabad Cantonment Board (SCB).

The Board will regularly monitor the implementation of the Action Plan by Secunderabad Cantonment Board to ensure treatment and disposal of sewage generated.

Place: Hyderabad

Date: 14.02.2025



ENVIRONMENTAL ENGINEER

Environmental Engineer
T.G. Pollution Control Board
Regional Office, Medchal.

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Annexure-I

Project Proposal

**Assessment and Computation of Environmental Damage and Reclamation
Cost for Discharge of Sewage and Municipal Solid Waste on Private Land**

Submitted to



Telangana State Pollution Control Board (TGPCB)



CSIR-National Environmental Engineering Research Institute

Nagpur and Hyderabad Zonal Centre

www.neeri.res.in

Febreaury 2025

1. Introduction

The study area is grappling with severe environmental challenges caused by improper sewage and municipal solid waste mismanagement. Untreated sewage has been discharged onto the vacant private property of the Petitioner, leading to significant contamination of the land, surface water, and groundwater, which poses direct threats to the Petitioner's land and the surrounding environment. The Petitioner's Land, spanning about 3 Acres¹, is located in Sy.No. 96/e, 97/a/98/a, Trimulgherry Village and Mandal, Medchal-Malkajgiri District. The contamination of this property has led to environmental hazards that impact both the land's quality and the health of nearby water resources. Solid waste mismanagement has further aggravated the issue, with improper disposal practices contributing to soil and water pollution. This issue was brought to light through Original Application No. 97 of 2022(SZ) filed before the National Green Tribunal (NGT), Southern Zone, Chennai. As per the order of the Hon'ble NGT dated 07.03.2024, the NGT directed the TGPCB to remove the sewage by tankers and treat them in the nearest facility. Accordingly, the TGPCB has taken up lifting of the sewage from outside and inside of the petitioner's land through tankers and the same is sent to nearby STP of HMW&SB located at Safilguda for treatment.

The Hon'ble NGT in the hearing held on 30.04.2024 ordered TGPCB to complete the clearing of the sewage within the premises of the applicant at the earliest, after which, TGPCB can assess the cost of remediation of the land, as the sewage has been collected in the applicant's premises for a fairly long time. TGPCB is also directed to assess the environmental compensation payable as well as the remediation cost which should be submitted.

In view of the above, TGPCB requested CSIR-NEERI to furnish proposals for assessment of the damage caused and the cost of remediation of the Petitioner's land at the earliest. Accordingly, the CSIR-NEERI team from Hyderabad and Nagpur visited the site and interacted with officials of TGPCB and Secunderabad Contonment Board and Petitioners. Based on the site visit and the information gathered, a project proposal is prepared with following objectives to evaluate the impact of contamination

¹ https://greentribunal.gov.in/sites/default/files/news_updates/9722.pdf

on soil quality, open well, and nearby water resources as well as to assess the extent of land damage and water contamination for estimating the associated environmental and economic costs.

2. Objective and Scope

The objectives are designed to address both the immediate assessment needs and long-term remediation strategies while ensuring appropriate compensation mechanisms for environmental damages caused.

Objectives:

- 1) To assess the environmental impacts generated on soil, surface and ground water due to discharge of untreated sewage and solid waste dumping in the affected area.
- 2) To quantify the direct economic costs of environmental degradation caused by sewage discharge and solid waste mismanagement in the affected site.
- 3) To calculate the restoration costs for soil, groundwater, and surface water contamination.
- 4) To establish accountability measures and compensation frameworks based on the quantified environmental damage, offering mechanisms for remediation and long-term sustainability.

Scope of work:

- 1) Assessment of soil and groundwater contamination at the site area and adjacent regions due to untreated sewage discharge and solid waste mismanagement.
- 2) Impact assessment on the spread of contamination and its effects on surrounding water and soil quality.
- 3) Evaluation of environmental damages cost due to untreated sewage discharge and solid waste mismanagement in the affected area.
- 4) Development of a sustainable remediation plan, including strategies for soil restoration, groundwater purification, and improving waste and sewage management systems for long-term environmental health.

3. Methodology

- 1) **Site Assessment and Mapping:** Reconnaissance surveys will be carried out to document site conditions. GIS techniques will be used to map the impacted zones and analyze spatial variations in environmental impacts. To establish a comprehensive baseline, a systematic review of historical water and soil test data will be conducted, including any existing records from TGPCB officials. This historical data will be analyzed in conjunction with a detailed review of National Green Tribunal (NGT) case documents, environmental standards, CPCB guidelines, and similar case studies to establish a robust assessment.
- 2) **Environmental Sampling and Analysis:** Soil and water samples will be strategically collected and analyzed to assess physico-chemical parameters and contamination levels.
- 3) **Damage Cost and Restoration Assessment:** The economic valuation will incorporate econometric tools to quantify environmental damage costs for the above analysed impacts. Restoration costs will also be assessed to determine the expenses required for remediation efforts.
- 4) **Remediation Strategy:** A comprehensive strategy for addressing the identified environmental damages will be formulated, integrating damage costs and restoration requirements and providing actionable recommendations for remediations.

5. Reports

A. Final Draft Report: The first draft report shall be submitted within four months (4) months after the field work.

B. Final Report: The final report, along with a soft copy, will be submitted within four weeks from the date of receipt of comments on the final draft report

Note –

1. Notwithstanding anything in this proposal, in the event of any liability claim for damages arising out of this study report, there will be no liability on CSIR-NEERI. The content of the report is to be diligently used by the prominent.

2. CSIR-NEERI is exempted from the payment of income tax, and to this effect, a necessary documentary proof will be submitted along with the invoices.
3. TGPCB has to provide all relevant data/information required for the study
4. The study findings may be published in scientific journals and conferences by the CSIR-NEERI team

4. Deliverables

- ✓ Environmental parameters sampling and analysis report: Analysis of soil and water samples, including contamination levels.
- ✓ Damage Cost Evaluation and restoration cost report.
- ✓ Final Project Report: Consolidated report on methodologies, findings, and actionable recommendations for policy-making.
- ✓ Five copies of the final report along with the soft copies on CD.

5. Inputs from Sponsor

- Existing baseline data, previous environmental parameter studies done on the petitioner's private property, or any relevant data that could form the baseline of the report.
- Contact details of key stakeholders, including representatives from the Secunderabad Cantonment Board, local authorities, and community members, for consultations and data validation.
- Any additional documentation or resources relevant to assessing environmental damage and remediation planning.
- Any other information required in the interest of the study.

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Part B : Financial Component

1. **Project Cost** : **Rs. 19.2 Lakhs+ GST** (Rupees Nineteen lakhs Twenty thousand only)
2. **Project duration** : 5 months from the date of receipt of advance along with work order
3. **Taxes** : In accordance with Govt. of India regulations, the Goods and Services Tax (GST) shall be charged extra as applicable at the time of payment
4. **Terms of Payment:**
 - a) 60% payment + GST along with workorder as advance payment to initiate the study.
 - b) 30% payment+ GST after submission of Final Draft report
 - c) 10% payment after Submission of Final report

The payment is to be made by Demand Draft on State Bank of India, NEERI, Nagpur in favor of Director, NEERI, Nagpur or it may be electronically transferred to NEERI account at SBI, Nagpur with swift code No. SBININBB534, **A/C No. 30266513766**, IFSC Code. **SBIN0004224** branch NEERI. The institute is exempted from Income Tax.

Service Tax Category : Scientific & Technical Consultancy
GSTIN : 27AAATC2716R2ZE
PAN No. : AAATC2716R

5. **Validity Offer** : 60 days from the date of submission



TELANGANA POLLUTION CONTROL BOARD
Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500



CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TGPCB/HO/R00/LAB/2024/11/636
Collected on: 25/11/2024
Test method: Standard Methods of APHA, 24th Edition
Issue date: 06/12/2024

Collected by: RO, Medchal
Received on: 27/11/2024
Quantity of the sample: 1 Ltr. sample each
Page No: 1 of 2

Source : M.S. Tejashwari, D/o late Sri M.Sathyanarayana reddy, R/o H.No. 3-16-668/A, Trimulgherry 'X'
Roads, Medchal Malkajgiri District.

Sample code : Sample details

24/11/636 - Water sample collected from open well located in the premises of Dr. M.S. Tejashwari,
Trimulgherry, Medchal-Malkajgiri District.

Parameters	Unit	Method No.	Results
			24/11/636
pH at 25°C	-	4500-H + B	7.46
Total Dissolved Solids	mg/L	2540 C	982
Total Suspended Solids	mg/L	2540-D	64
Chemical Oxygen Demand	mg/L	5220 B	64
BOD 3 at 27°C	mg/L	IS 3025, 1993	11

Note: Results related to sample as received.


Joint Chief Environmental Scientist



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TELANGANA POLLUTION CONTROL BOARD
Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
Ph: 040-23887500

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Parameters	Unit	Method No.	Results
			24/11/636
Total coliform	MPN/100ml	9221 – B, C	350
Fecal coliform	MPN/100ml	9221 – B, C	1.8

Note: Results related to sample as received.


Joint Chief Environmental Scientist

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Annexure - III

Item No.04:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.97 of 2022(SZ)

IN THE MATTER OF:

Dr. M. S. Tejashwari,
Telangana.

...Applicant(s)

Versus

The Union of India,
Rep. by its Secretary,
Ministry of Defence,
New Delhi and Ors.



...Respondent(s)

Date of hearing: 29.11.2024.

CORAM:

HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. K.S. Viswanathan, Sr. Adv. a/w.
Mrs. T. Hemalatha.

For Respondent(s): Mr. K. Rama Koteswara Rao for R2.
Mr. T. Sai Krishnan along with
Ms. Lavanya for R3.
Mrs. H. Yasmeen Ali along with
Mr. Mohamed Aathic for R6.

ORDER

1. The 2nd Respondent (Secunderabad Cantonment Board) has filed its comprehensive memo dated 25.11.2024 along with the action plan report dated 21.09.2024.
2. The action plan report says that they have identified a piece of land in GLR Survey No.290 classified as 'C' which is approximately 0.5 Kms away from the Trimulgherry Lake for the purpose of establishing the Sewage Treatment Plant (STP) to treat the sewage water and let into the lake.
3. The report further states that the Cantonment Board is providing logistic support to the Pollution Control Board by arranging a gulfer vehicle with a capacity of 6 KLD with a suction machine to lift the water from the well of the applicant's property and the same is being deposited in the nearby STP at Malkajgiri.
4. Despite the fact that 90 trips have been made so far, the complaint from the applicant is that the exercise is not yet complete. The rains in the area also added to the agony.
5. The learned counsel appearing for the Telangana State Pollution Control Board (TGPCB) would state that regarding the remediation, they have approached the NEERI. However, they have not responded.
6. The time taken by the NEERI regarding their request would be taken advantage of by the TGPCB.

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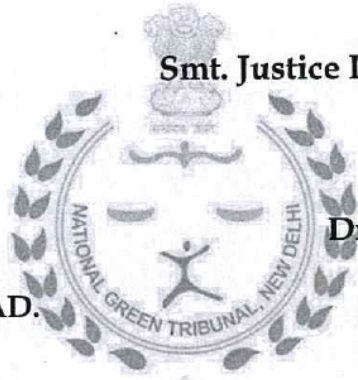
7. So, the TGPCB is directed to ensure that the remediation of the applicant's land is done at the earliest and take appropriate action against the Cantonment Board for allowing the sewage being let into the private property as it is lying vacant.

8. Let the TGPCB, as a regulatory body, come up with a report about the action taken in this regard before the date of next hearing.

9. Post the matter on 17.02.2025.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM



Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No. 97/2022(SZ)
29th November, 2024. AD.

